

Notification under section 150 of the Andaman and Nicobar Islands (Panchayats) Regulation, 1994 Annual Report and review by the Government of the working of the National Foundation for Communal Harmony N.D. 1994-95 etc.

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA) : Sir, I beg to lay on the Table-

- (1) A copy of the Notification No. 34-96 (Hindi and English Versions) published in Andaman and Nicobar Gazette dated the 22nd March, 1996 making provisions for conducting elections of the Adhyaksha and Up-Adhyaksha after completion of one year term under section 150 of the Andaman and Nicobar islands (Panchayats) Regulations 1994 issued sub-section (2) of section 201 of the said Regulations.

[Placed in Library See No. LT-148/96]

- (2) (i) A copy of the Annual Report (Hindi and English Versions) of the National Foundation for Communal Harmony, New Delhi for the Year 1994-95 alongwith Audited Accounts.
- (ii) Statement (Hindi and English version) regarding review by the Government of the working of the National Foundation for Communal Harmony, New Delhi, for the Year 1994-95.
- (3) Statement (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at (2) above

[Placed in Library See No. LT-149/96]

Explanatory statement giving reasons for immediate legislation by the Industrial disputes (Amendment) third ordinance, 1996.

THE MINISTER OF LABOUR (SHRI M ARUNACHALAM) : Sir, I beg to lay on the Table-

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Industrial Disputes (Amendment) Third Ordinance 1996

[Placed in Library See No. LT. 150/96]

Annual Report Review of the Government of the working of the Control Zoo Authority, New Delhi- 1994-95 etc.

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT JAI NARAYAN PRASAD NISHAD) : Sir, I beg to lay on the Table-

- (1) (i) A Copy of the Annual Report (Hindi and English versions) of the Central Zoo Authority New Delhi, for the year 1994-95, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Zoo Authority New Delhi, for the year 1994-95.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT. 151/96]

Explanatory Statement giving reasons for immediate legislations by the Arbitration and Conciliation (Third) Ordinance, 1996.

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : Sir, I beg to lay on the Table-

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Arbitration and Conciliation (Third) Ordinance 1996

[Placed in Library See No. LT.152/96]

12.09 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) "In Accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Arbitration and Conciliation Bill, 1996 which has been passed by the Rajya Sabha at its sitting held on the 22nd July 1996
- (ii) In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Industrial Disputes (Amendment) Bill, 1996, which has been passed by the Rajya Sabha at its sitting held on the 22nd July, 1996"

12.09½ hrs.

BILL AS PASSED BY RAJYA SABHA

SECRETARY GENERAL : Sir, I lay on the Table the Arbitration and Conciliation Bill, 1996 and the industrial Disputes (Amendment) Bill 1996 as passed by Rajya Sabha on the 22nd July, 1996.